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भारत सरकार / GOVERNMENT OF INDIA  
वित्तमंत्रालय / MINISTRY OF FINANCE  
राजस्वविभाग / DEPARTMENT OF REVENUE

केन्द्रीय उत्पाद शुल्क के सहायक आयुक्त का कार्यालय/  
OFFICE OF THE ASSISTANT COMMISSIONER  
OF CGST & CENTRAL EXCISE

मदुरै मंडल-II / MADURAI- II DIVISION  
5, वी. पी. रथिनसामी नदर मार्ग / No. 5 V.P. RATHINASAMY NADAR ROAD  
बिबि कुलम, मदुरै - 625 002 / BIBIKULAM, MADURAI - 625 002

E-mail : [cexmdu2div@gmail.com](mailto:cexmdu2div@gmail.com)

File No.: V/09/48/2021-Arrears

Ph: 0452-2531792

Date: -Nov-2022

### FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES  
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency  
Resolution Process for Corporate Persons) Regulations, 2016)

Date 23/11/2022

To

ASHA RATHOD,  
NO. 15, P.V. KOIL STREET, ROYAPURAM,  
CHENNAI- 600013.

From

The Assistant Commissioner of CGST and Central Excise,  
Office of the Assistant Commissioner of CGST and Central Excise,  
No. 5, V.P. Rathinasamy Nadar Road, Bibikulam, Madurai - 625002

**Subject:** Submission of proof of claim.

Madam,

The Assistant Commissioner of GST and Central Excise, Madurai II Division, on behalf of The Commissioner of GST and Central Excise, Madurai, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s. Madurai Krishna Network Private Limited, SERVI, No. 1, Malligai Malar Street, Bharathi Nagar, Krishnapuram, Colony, Madurai - 625 014. The details for the same are set out below:

PARTICULARS	
1.	NAME OF OPERATIONAL CREDITOR
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS*OF ALL THE PARTNERS OR THE INDIVIDUAL)
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE

4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	SERVICE TAX	RS. 1,76,17,658/-
		PENALTY U/S 78 OF THE FINANCE ACT, 1994	RS. 1,76,17,658/-
		PENALTY U/S 77 (1) (C) OF THE FINANCE ACT, 1994	RS. 10,000/-
		LATE UNDER RULE 7 OF THE SERVICE TAX RULES	RS. 64,900/-
		INTEREST U/S 75 OF THE FINANCE ACT, 1994	NOT QUANTIFIED. AS APPLICABLE ON THE DATE OF REALISATION/ PAYMENT TO THE DEPARTMENT
TOTAL (EXCLUDING INTEREST)		RS. 3,53,10,216/-	
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	ORDER-IN-ORIGINAL NO. MDU-ST-JC-08-2019 DATED 29-MAR-2019 PASSED BY THE JOINT COMMISSIONER OF GST AND CENTRAL EXCISE, MADURAI AND ORDER-IN APPEAL NO. MAD-CEX-APP-38&39 DATED 28-APR-2021 PASSED BY THE COMMISSIONER OF GST AND CENTRAL EXCISE (APPEALS), COIMBATORE, CIRCUIT OFFICE, MADURAI, UPHOLDING THE ORDER-IN-ORIGINAL DATED 29-MAR-2019	
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	APPEAL FILED UNDER CASE NO. SERVICE TAX / 40033/2022 [DIARY NO. 40032022] FILED BY M/S. MADURAI KRISHNA NETWORK P LTD BEFORE THE HON'BLE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, CHENNAI AGAINST THE OIA DATED 28-APR-2021	

7.	DETAILS OF HOW AND WHEN DEBT INCURRED	M/S. MADURAI KRISHNA NETWORK P LTD RENDERED ACTIVITIES WHICH WERE LIABLE TO SERVICE TAX FOR THE PERIOD FROM APR-2012 TO JUNE-2017, BUT NOT PAID THE SERVICE TAX. THE DUES ACCRUED ON 29-MAR-2019 UPON PASSING OF OIO DATED 29-MAR-2019	
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA	
9.	DETAILS OF: a. ANY SECURITY HELD, THE VALUE OF SECURITY AND ITS DATE, OR b. ANY RETENTION OF TITLE ARRANGEMENT IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	RS. 13,21,325/- PAID VIDE CHALLAN CIN NO. 0330569 06/06/2019 00003 DATED 6-JUNE-2019 AS PRE-DEPOSIT FOR FILING APPEAL BEFORE THE COMMISSIONER (APPEALS) AND RS. 4,40,442/- PAID VIDE CHALLAN CIN NO. 20211231120211250464 DATED 31-DEC-2021.	
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	TO BE GIVEN	
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE	(I) COPY OF ORDER-IN-ORIGINAL NO. MDU-ST-JC-08-2019 DATED 29-MAR-2019 PASSED BY THE JOINT COMMISSIONER OF GST AND CENTRAL EXCISE, MADURAI; (II) COPY OF ORDER-IN APPEAL NO. MAD-CEX-	

OPERATIONAL CREDITOR	APP-38 & 39 DATED 28-APR-2021 PASSED BY THE COMMISSIONER OF GST AND CNETRAL EXCISE (APPEALS), COIMBATORE, CIRCUIT OFFICE, MADURAI; (III) CHALLAN CIN NO. 0330569 06/06/2019 00003 DATED 6-JUNE-2019 (IV) CHALLAN CIN NO. 20211231 120211250464 DATED 31-DEC-2021
Signature of operational creditor or person authorised to act on his behalf <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i>	
Name in BLOCK LETTERS	M SANTHA MEENA, IRS
Position with or in relation to creditor	The Assistant Commissioner of GST and Central Excise, Madurai II Division, on behalf of The Commissioner of GST and Central Excise, Madurai (with regard to the ORDER-IN-ORIGINAL NO. MDU-ST-JC-08-2019 DATED 29-MAR-2019 PASSED BY THE JOINT COMMISSIONER OF GST AND CENTRAL EXCISE, MADURAI, AGAINST THE DEFAULTER)
Address of person signing	Office of the Assistant Commissioner of CGST and Central Excise, No. 5, V.P. Rathinasamy Nadar Road, Bibikulam, Madurai - 625002

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

#### DECLARATION

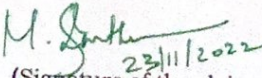
I, M. SANTHA MEENA, IRS, currently residing at Office of the Assistant Commissioner of CGST and Central Excise, No. 5, V.P. Rathinasamy Nadar Road, Bibikulam, Madurai - 625002, hereby declare and state as follows:-

1. M/s. Madurai Krishna Network Private Limited [SERVI, No. 1, Malligai Malar Street, Bharathi Nagar, Krishnapuram, Colony, Madurai - 625 014, the corporate debtor was, at the insolvency commencement date, being the \_\_\_ day of \_\_\_\_\_ 20\_\_\_, actually indebted to me in the sum of **RS. 3,53,10,216/- + INTEREST & PENALTY AS MENTIONED ABOVE.**
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Enclosed in the Annexure.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

*[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].*

Date: 23/11/2022

Place: Madurai

  
23/11/2022  
(Signature of the claimant)

**VERIFICATION**

I, M. SANTHA MEENA, IRS, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Madurai on this 23<sup>rd</sup> day of November, 2022

*M. Santha*  
23/11/2022  
(Signature of the claimant)

~~[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].~~

Copy Submitted to:

The Nodal Officer,  
The Additional Commissioner of GST and Central Excise,  
Office of the Principal Chief Commissioner of GST and Central Excise,  
Tamilnadu and Puducherry Zone.

The Commissioner of CGST & Central Excise,  
Madurai (TRC Section).